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O.A.No. 827/06

ORDER DATED: 01.12.2006

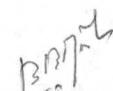
The Applicant seeking remedy to direct the Respondents to allow pensionary benefits has approached this Tribunal Under Section 19 of the Administrative Tribunals Act, 1985.

Heard Mr. K.K.Swain, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

It is found from the record that the Applicant's application addressed to the Divisional Manager, South Eastern Rlys., Khurda Road dated 17.01.2006 is pending undisposed of.

Without expressing any opinion on the merit of the case, the O.A. is disposed of, at this admission stage, with direction to the Divisional Manager, S.E.Rlys. (Respondent No.2) to dispose of the representation within two months from the date of receipt of this order.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to the Ld. Counsel for both the parties.


MEMBER (ADMN.)